

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1948/93

Monday this the 11th Day of November, 1996

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

J.S. Rana,
Labour Enforcement Officer
and Liason Officer,
R/o F-202 Kasturba Gandhi Marg
Apartments,
New Delhi-110 001.

Applicant

(By Advocate: Shri B.B. Raval)

Vs

1. Union of India
Through the Administrator
Union Territory of Lakshadweep,
Kavarathi - 682 555.
2. The Secretary (Administration),
Union Territory of Lakshadweep,
Kavarathi - 682 555.

Respondents

(None for the Respondents)

The application having been heard on 11.11.1996 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J) CHAIMAN

Applicant seeks to quash A-5 and A-7 orders. By A-5 applicant was transferred as Labour Enforcement Officer, Calicut on revocation of an order of suspension. As to who should be posted where is a matter entirely in the discretion of the administrative authority as long as they act bonafide (See Union of India Vs. S.L. Abbas, AIR 1993 SC 2444 and N.K. Singh Vs. Union of India, AIR 1995 SC 423). Even hardship is not a matter for the court or Tribunal to consider. (See State of M.P Vs. S.S. Kaurav,

Contd....

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26

AIR 1995 SC 1056.

Application is dismissed. No costs.

Dated the 11th November, 1996.


S.P. BISWAS

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)

CHAIRMAN

Mittal